This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 26 जुलाई, 2018 / 4 श्रावण 1940

हिमाचल प्रदेश सरकार

लोक निर्माण विभाग

अधिसूचना

शिमला–2, 21 जुलाई, 2018

सं0पी0बी0डब्ल्यू0(बी0)एफ(5) 23/2018.––यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव उखली, तहसील व जिला हमीरपुर, हिमाचल प्रदेश में शिमला–ब्रम्हपुखर–घागस–घुमारवी–हमीरपुर–नादौन–ज्वालामुखी

–कांगडा–मटौर राष्ट्रीय उच्च मार्ग–88 (नया 103) के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा–11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उस धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यो को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्व व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू–अर्जन समाहर्ता, लोक निर्माण विभाग, मण्डी, (हि0 प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

विवरणी

जिला	तहसील	गांव	खसरा न0	रकवा(है0 में)
हमीरपुर	हमीरपुर	उखली	918	0–02–63
			1731	0–04–63
			कित्ता 2	**0–07–26**

हस्ताक्षरित / –
(मनीषा नंदा),
अति0 मुख्य सचिव,
(लोक निर्माण)।

———————

पंचायती राज विभाग

अधिसूचना

शिमला–2, 7 जुलाई, 2018

संख्या पी.सी.एच.–एच.बी.(2)11 / 2017.––हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद, 309 के परन्तुक द्वारा प्रदत्त, शक्तियों का प्रयोग करते हुए, हिमाचल, हिमाचल प्रदेश पंचायती राज विभाग में, **मसालची वर्ग–IV** (अराजपत्रित), के पद के लिए, इस अधिसूचना से संलग्न उपाबन्ध–"क" के अनुसार भर्ती और प्रोन्नति नियम बनाते हैं, अर्थात्:–

1. **संक्षिप्त नाम और प्रारम्भ.**––(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज विभाग, मसालची, वर्ग–IV (अराजपत्रित) भर्ती और प्रोन्नति नियम, 2018 है।

(2) ये नियम राजपत्र, (ई गजट) हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होंगे।

आदेश द्वारा,
हस्ताक्षरित
(आर0 एन0 बत्ता),
सचिव (पंचायती राज) ।

उपाबन्ध–"क"

हिमाचल प्रदेश पंचायती राज विभाग में मसालची, वर्ग–IV (अराजपत्रित) के पद के लिए भर्ती और प्रोन्नति नियम

1. **पद का नाम.**––मसालची

2. **पद (पदों) की संख्या.**––03 (तीन)

3. **वर्गीकरण.**–– वर्ग–IV (अराजपत्रित)

4. **वेतनमान.**––(*i*) *नियमित पदधारियों के लिए पे बैण्ड.*––पे बैड ₹ 4,900–10680 जमा ₹1,300 / –ग्रेड पे।

(दो वर्ष की सेवा के पश्चात् ₹1,650 / –ग्रेड पे)।

(*ii*) **संविदा पर नियुक्त कर्मचारी (कर्मचारियों) के लिए उपलब्धियां.**––स्तम्भ संख्या 15–क में दिए गए ब्योरे के अनुसार ₹ 6,200 / – प्रतिमास।

5. **चयन "पद" अथवा "अचयन पद".**––लागू नहीं।

6. **सीधी भर्ती के लिए आयु.**––18 से 45 वर्ष :

परन्तु सीधे भर्ती किए जाने वाले व्यक्तियों के लिए ऊपरी आयु सीमा, तदर्थ या संविदा के आधार पर नियुक्त किए गए व्यक्तियों सहित, पहले से ही सरकार की सेवा में रत अभ्यर्थियों को लागू नहीं होगी :

परन्तु यह और कि यदि तदर्थ या संविदा के आधार पर नियुक्त किया गया अभ्यर्थी इस रूप में नियुक्ति की तारीख को अधिक आयु का हो गया हो, तो वह उसकी ऐसी तदर्थ या संविदा पर की गई नियुक्ति के कारण विहित आयु में शिथिलीकरण का पात्र नहीं होगा :

परन्तु यह और कि ऊपरी आयु सीमा में, अनुसूचित जातियों / अनुसूचित जनजातियों / अन्य पिछड़ा वर्गो और व्यक्तियों के अन्य प्रवर्गों के लिए, उस विस्तार तक शिथिलीकरण किया जाएगा, जितना कि हिमाचल प्रदेश सरकार के साधारण या विशेष आदेश(आदेशों) के अधीन अनुज्ञेय है :

परन्तु यह और भी कि समस्त पब्लिक सेक्टर निगमों तथा स्वायत्त निकायों के सभी कर्मचारियों को, जो ऐसे पब्लिक सेक्टर निगमों / स्वायत्त निकायों के प्रारम्भिक गठन के समय ऐसे पब्लिक सेक्टर निगमों / स्वायत्त निकायों में आमेलन से पूर्व सरकारी कर्मचारी थे, सीधी भर्ती के लिए आयु सीमा में ऐसी ही रियायत अनुज्ञात की जाएगी जैसी सरकारी कर्मचारियों को अनुज्ञेय है। ऐसी रियायत, तथापि, पब्लिक सैक्टर निगमों / स्वायत्त निकायों के ऐसे कर्मचारिवृद् को अनुज्ञेय नहीं होगी जो तत्पश्चात् ऐसे निगमों / स्वायत निकायों द्वारा नियुक्त किए गए थे / किए गए हैं और उन पब्लिक सेक्टर निगमों / स्वायत्त निकायों के प्रारम्भिक गठन के पश्चात् ऐसे निगमों / स्वायत्त निकायों की सेवा में अन्तिम रूप से आमेलित किए गए हैं / किए गए थे।

टिप्पण.––सीधी भर्ती के लिए आयु सीमा की गणना उस वर्ष के प्रथम दिवस से की जाएगी जिसमें कि पद (पदों) को आवेदन आमन्त्रित करने के लिए, यथास्थिति, विज्ञापित किया गया है या नियोजनालयों को अधिसूचित किया गया है।

7. **सीधे भर्ती किए जाने वाले व्यक्ति (व्यक्तियों) के लिए अपेक्षित न्यूनतम शैक्षिक और अन्य अर्हताएं.**––(क) *अनिवार्य अर्हता(एं)* : (i) किसी मान्यता प्राप्त स्कूल शिक्षा बोर्ड से आठवीं पास या इसके समतुल्य।

(ii) अर्हता प्राप्त करने के पश्चात् हिमाचल प्रदेश पर्यटन विभाग के पास रजिस्ट्रीकृत होटल में परिचर के रुप में कम से कम एक वर्ष का अनुभव।

(ख) *वांछनीय अर्हता(एं).*––हिमाचल प्रदेश की रूढ़ियों, रीतियों और बोलियों का ज्ञान और प्रदेश में विद्यमान विशिष्ट दशाओं में नियुक्ति के लिए उपयुक्तता।

8. सीधे भर्ती किए जाने वाले व्यक्ति (व्यक्तियों) के लिए विहित आयु और शैक्षिक अर्हताएं प्रोन्नत व्यक्ति (व्यक्तियों) की दशा में लागू होंगी या नहीं.–– (*i*) *आयु* : लागू नहीं।

(*ii*) *शैक्षिक अर्हता* : लागू नहीं।

9. परिवीक्षा की अवधि, यदि कोई हो.––(क) सीधी भर्ती की दशा में :–

(i) दो वर्ष, जिसका एक वर्ष से अनधिक ऐसी और अवधि के लिए विस्तार किया जा सकेगा जैसा सक्षम प्राधिकारी विशेष परिस्थितियों में और कारणों को लिखित में अभिलिखित करके आदेश दें।

(ii) संविदा के आधार पर, सेवाधृति के आधार पर नियुक्ति पर, अधिवर्षिता के पश्चात् पुनर्नियोजन पर और आमेलन पर कोई परिवीक्षा नहीं होगी।

(ख) **स्थानान्तरण / सैकण्डमैंट की दशा में.––**कोई परिवीक्षा नहीं।

10. भर्ती की पद्धति.––*भर्ती सीधी होगी या प्रोन्नति, सैकेण्डमैंट, स्थानान्तरण द्वारा और विभिन्न पद्धतियों द्वारा भरे जाने वाले पद (पदों) की प्रतिशतता* : शतप्रतिशत सीधी भर्ती द्वारा, यथास्थिति, नियमित आधार पर या संविदा के आधार पर भर्ती द्वारा, ऐसा न होने पर स्थानान्तरण द्वारा / सैकेण्डमैंट आधार पर।

11. प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण द्वारा भर्ती की दशा में वे श्रेणी (ग्रेड), जिससे प्रोन्नति / सैकेण्डमैंट / स्थानान्तरण किया जाएगा.––हिमाचल प्रदेश सरकार के अन्य विभागों में इस पद के समतुल्य वेतनमान में कार्यरत पदधारियों में से स्थानान्तरण द्वारा / सैकेण्डमैंट आधार पर।

12. यदि विभागीय प्रोन्नति समिति विद्यमान हो तो उसकी संरचना.––(क) *विभागीय प्रोन्नति समिति* : लागू नहीं।

(ख) *विभागीय स्थायीकरण समिति* : लागू नहीं।

13. भर्ती करने में जिन परिस्थितियों में हिमाचल प्रदेश लोक सेवा आयोग से परामर्श किया जाएगा.––जैसा विधि द्वारा आपेक्षित हो।

14. सीधी भर्ती के लिए अनिवार्य अपेक्षा.––किसी सेवा या पद पर नियुक्ति के लिए अभ्यर्थी का भारत का नागरिक होना अनिवार्य है।

15. सीधी भर्ती द्वारा पद पर नियुक्ति के लिए चयन.––सीधी भर्ती की दशा में पद पर नियुक्ति के लिए चयन, इन नियमों से संलग्न परिशिष्ट–I में यथा विनिर्दिष्ट के अनुसार मूल्यांकन के पश्चात् विहित शैक्षिक अर्हता के गुणागुण के आधार पर किया जाएगा।

15–क. संविदा नियुक्ति द्वारा पद पर नियुक्ति के लिए चयन.––इन नियमों में किसी बात के होते हुए भी पद पर संविदात्मक नियुक्तियां नीचे दिए गए निबन्धनों और शर्तों के अध्यधीन की जाएगी :–

(I) संकल्पना.––(क) इस पॉलिसी के अधीन हिमाचल प्रदेश पंचायती राज विभाग में मसालची को संविदा के आधार पर प्रारम्भ में एक वर्ष के लिए लगाया जाएगा जिसे वर्षानुवर्ष आधार पर और आगे बढ़ाया जा सकेगा:

परन्तु संविदा अवधि में वर्षानुवर्ष आधार पर विस्तारण / नवीकरण के लिए सम्बद्ध विभागाध्यक्ष यह प्रमाण–पत्र जारी करेगा कि संविदा पर नियुक्त व्यक्ति की सेवा और आचरण वर्ष के दौरान संतोषजनक रहा है और केवल तभी उसकी संविदा अवधि नवीकृत / विस्तारित की जाएगी।

(ख) पद का हिमाचल प्रदेश कर्मचारी चयन आयोग के कार्यक्षेत्र में आना.––निदेशक, पंचायती राज, हिमाचल प्रदेश संविदा के आधार पर रिक्त पदों को भरने के लिए सरकार का अनुमोदन अभिप्राप्त करने के पश्चात् अध्यापेक्षा को सम्बद्ध भर्ती अभिकरण अर्थात हिमाचल प्रदेश कर्मचारी चयन आयोग, के समक्ष रखेगा।

(ग) चयन इन नियमो में विहित पात्रता शर्तों के अनुसार किया जाएगा।

(II) संविदात्मक उपलब्धियां.––संविदा के आधार पर नियुक्त मसालची को 6200 / – रूपए की दर से नियत समेकित संविदात्मक रकम (जो पे बैण्ड के न्यूनतम जमा ग्रेड पे के बराबर होगी) प्रतिमास संदत्त की जाएगी। यदि संविदा में एक वर्ष से अधिक की बढ़ौतरी की जाती है तो पश्चात्वर्ती वर्ष / वर्षों के लिए संविदात्मक उपलब्धियों में 186 / – रूपए (पद के पे बैण्ड का न्यूनतम जमा ग्रेड पे का तीन प्रतिशत) की वार्षिक वृद्धि के रूप में अनुज्ञात की जाएगी।

(III) नियुक्ति / अनुशासन प्राधिकारी.––निदेशक, पंचायती राज, हिमाचल प्रदेश नियुक्ति और अनुशासन प्राधिकारी होगा।

(IV) चयन प्रक्रिया.––संविदा नियुक्ति की दशा में पद पर नियुक्ति के लिए चयन, इन नियमों से संलग्न परिशिष्ट–I में यथाविर्निदिष्ट के अनुसार मूल्यांकन के पश्चात् विहित शैक्षिक अर्हता के गुणागुण के आधार पर किया जाएगा।

(V) संविदात्मक नियुक्तियों के लिए चयन समिति.––जैसी सम्बद्ध भर्ती अभिकरण अर्थात हिमाचल प्रदेश कर्मचारी चयन आयोग द्वारा समय–समय पर गठित की जाए।

(VI) करार.––अभ्यर्थी को चयन के पश्चात् इन नियमों से संलग्न परिशिष्ट–II के अनुसार करार हस्ताक्षरित करना होगा।

(VII) निबंधन और शर्तें.––(क) संविदा के आधार पर नियुक्त व्यक्ति को 6200 / –रूपए प्रतिमाह की दर से नियत संविदात्मक रकम (जो पे बैण्ड के न्यूनतम जमा ग्रेड पे के बराबर होगी) प्रतिमास संदत्त की जाएगी। संविदा पर नियुक्त व्यक्ति आगे बढ़ाए गए वर्ष / वर्षों के लिए संविदात्मक रकम में 186 / – रूपए (पद के पे बैण्ड का न्यूनतम जमा ग्रेड पे का तीन प्रतिशत) की रकम की वार्षिक वृद्धि का हकदार होगा और अन्य कोई सहबद्ध प्रसुविधाएं, जैसे वरिष्ठ / चयन वेतनमान आदि नहीं दिया जाएगा।

(ख) संविदा पर नियुक्त व्यक्ति की सेवा पूर्णतया अस्थाई आधार पर होगी। यदि संविदा पर नियुक्त व्यक्ति का कार्यपालन / आचरण ठीक नहीं पाया जाता है तो नियुक्ति पर्यवसित (समाप्त) किए जाने के लिए दायी होगी।

(ग) संविदा पर नियुक्त व्यक्ति, एक कैलेण्डर वर्ष में एक मास की सेवा पूरी करने के पश्चात् एक दिन के आकस्मिक अवकाश, दस दिन के चिकित्सा अवकाश और पांच दिन के विशेष अवकाश के लिए हकदार होगा। संविदा पर नियुक्त महिला को दो जीवित बच्चों तक एक सौ अस्सी दिन का प्रसूति अवकाश दिया जा सकेगा। संविदा पर नियुक्त महिला पूरी सेवा के दौरान, गर्भपात हो जाने सहित गर्भपात कराने की दशा में, प्राधिकृत चिकित्सा अधिकारी द्वारा जारी चिकित्सा प्रमाण–पत्र प्रस्तुत करने पर पैंतालीस दिन से अनधिक प्रसूति अवकाश (जीवित बच्चों की संख्या का विचार किए बिना) के लिए भी हकदार होगी। संविदा पर नियुक्त कर्मचारी चिकित्सा प्रतिपूर्ति और एल0टी0सी0 आदि के लिए हकदार नहीं होगा / होगी। संविदा पर नियुक्त व्यक्ति को उपरोक्त के सिवाय किसी अन्य प्रकार का कोई अवकाश अनुज्ञात नहीं होगा।

अनुपभुक्त आकस्मिक अवकाश, चिकित्सा अवकाश और विशेष अवकाश एक कैलेण्डर वर्ष तक संचित किया जा सकेगा और आगामी कलैण्डर वर्ष के लिए अग्रनीत नहीं किया जाएगा।

(घ) नियन्त्रक अधिकारी के अनुमोदन के बिना कर्त्तव्य (ड्यूटी) से अनधिकृत अनुपस्थिति से स्वतः ही संविदा का पर्यवसान (समापन) हो जाएगा। तथापि आपवादिक मामलों में जहां पर चिकित्सा आधार पर कर्त्तव्य (डयूटी) से अनधिकृत अनुपस्थिति के हालात संविदा पर नियुक्त व्यक्ति के नियन्त्रण से बाहर हों तो उसके नियमितीकरण के मामले में विचार करते समय ऐसी अवधि अपवर्जित नहीं की जाएगी, किन्तु पदधारी को इस बाबत समय पर नियन्त्रक प्राधिकारी को सूचित करना होगा। तथापि संविदा पर नियुक्त व्यक्ति कर्त्तव्य (डयूटी) से अनुपस्थिति की ऐसी अवधि के लिए संविदात्मक रकम का हकदार नहीं होगाः

परन्तु उसे सरकार के प्रचलित अनुदेशों के अनुसार, चिकित्सा अधिकारी द्वारा जारी किए गए बीमारी / आरोग्य प्रमाण–पत्र को प्रस्तुत करना होगा।

(ड.) संविदा के आधार पर नियुक्त पदधारी जिसने तैनाती के एक स्थान पर तीन वर्ष का कार्यकाल पूर्ण कर लिया हो, आवश्यकता के आधार पर स्थानान्तरण हेतु पात्र होगा, जहां भी प्रशासनिक आधारों पर अपेक्षित हो।

(च) चयनित अभ्यर्थी को सरकारी / रजिस्ट्रीकृत चिकित्सा व्यवसायी से अपना आरोग्य प्रमाण–पत्र प्रस्तुत करना होगा। बारह सप्ताह से अधिक समय से गर्भवती महिला अभ्यर्थी प्रसव होने तक अस्थाई तौर पर अनुपयुक्त समझी जाएगी। ऐसी महिला अभ्यर्थी का किसी प्राधिकृत चिकित्सा अधिकारी / व्यवसायी से उपयुक्तता के लिए पुनः परीक्षण करवाया जाएगा।

(छ) संविदा पर नियुक्त व्यक्ति का, यदि अपने पदीय कर्त्तव्यों के सम्बन्ध में दौरे पर जाना अपेक्षित हो, तो वह उसी दर पर, जैसी कि नियमित पदधारी को वेतनमान के न्यूनतम पर लागू है, यात्रा भत्ते / दैनिक भत्ते का हकदार होगा।

(ज) नियमित कर्मचारियों की दशा में यथा लागू सेवा नियमों जैसे एफ0आर0–एस0आर0, छुट्टी नियम, साधारण भविष्य निधि नियम, पेंशन नियम तथा आचरण नियम आदि के उपबन्ध संविदा पर नियुक्त व्यक्तियों की दशा में लागू नहीं होंगे। संविदा पर नियुक्त व्यक्तियों को कर्मचारी सामूहिक बीमा स्कीम के साथ–साथ ई0पी0एफ0 / जी0पी0एफ0 भी लागू नहीं होगा।

16. आरक्षण.––सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा, समय–समय पर अनुसूचित जातियों / अनुसूचित जनजातियों / अन्य पिछड़े वर्गों और व्यक्तियों के अन्य प्रवर्गों के लिए सेवा में आरक्षण की बाबत जारी किए गए आदेशों के अधीन होगी।

17. विभागीय परीक्षा.––लागू नहीं।

18. शिथिल करने की शक्ति.––जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके और हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, आदेश द्वारा, इन नियमों के किसी / किन्हीं उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद(पदों) की बाबत, शिथिल कर सकेगी।

परिशिष्ट–I

चतुर्थ श्रेणी पद हेतु लिखित परीक्षा

1.	**भर्ती और प्रोन्नति नियमों के संदर्भ में न्यूनतम शैक्षिक अर्हता का गुणागुण निम्न प्रकार से परिकलित किया जाएगाः–** {(लिखित परीक्षा) में प्राप्तांकों की प्रतिशतता 85 अंकों में से परिकलित की जानी है। उदाहरणार्थ, लिखित परीक्षा में 50 प्रतिशत अंक प्राप्त करने वाले अभ्यर्थी को 42.5 अंक दिए जाएंगे}।			85 अंक
2.	अभ्यर्थियों का मूल्यांकन निम्नलिखित रीति में किया जाना हैं:–			15 अंक
	(i)	यथास्थिति, अधिसूचित पिछड़े क्षेत्र या पंचायत से सम्बन्धित।	01 अंक	

	(ii)	भूमिहीन कुटुम्ब / एक हैक्टेयर से कम भूमि वाले कुटुम्ब को सम्बद्ध राजस्व प्राधिकारी द्वारा प्रमाणित किया जाएगा।	02 अंक	
	(iii)	इस प्रभाव का गैर–नियोजन प्रमाण–पत्र कि कुटुम्ब का कोई भी सदस्य सरकारी / अर्ध सरकारी सेवा में नहीं है।	2.5 अंक	
	(iv)	40 प्रतिशत विकृति / निःशक्तता / दुर्बलता से अधिक वाले दिव्यांगजन।	01 अंक	
	(v)	एन.एस.एस. (कम से कम 1 वर्ष) एनसीसी में प्रमाण–पत्र धारक / भारत स्काउट और गाईड / राष्ट्रीय स्तर के खेल स्पर्धाओं में पदक विजेता।	01 अंक	
	(vi)	40,000 / –रुपए से कम (समस्त स्त्रोंतों से) वार्षिक आय या जैसी सरकार द्वारा समय–समय पर विदित की जाए, वाला बी0पी0एल0 कुटुम्ब।	2.5 अंक	
	(vii)	विधवा / तलाकशुदा / अकिंचन / एकल महिला।	1.5 अंक	
	(viii)	इकलौती पुत्री / अनाथ	01 अंक	
	(ix)	सरकारी / अर्द्ध–सरकारी संगठन में, आवेदित पद से सम्बन्धित अधिकतम 05 वर्ष तक का अनुभव। (प्रत्येक पूर्ण किए गए वर्ष के लिए 0.5 अंक)	2.5 अंक	

परिशिष्ट–II

मसालची, वर्ग–IV (अराजपत्रित) और हिमाचल प्रदेश सरकार के मध्य निदेशक, पंचायती राज, हिमाचल प्रदेश के माध्यम से निष्पादित की जाने वाली संविदा / करार का प्ररूप

यह करार श्री / श्रीमती................................ पुत्र / पुत्री / श्री...................... निवासी .... संविदा पर नियुक्त व्यक्ति (जिसे इसमें इसके पश्चात 'प्रथम पक्षकार' कहा गया है) और हिमाचल प्रदेश के राज्यपाल के मध्य निदेशक, पंचायती राज, हिमाचल प्रदेश (जिसे इसमें इसके पश्चात 'द्वितीय पक्षकार' कहा गया है) के माध्यम से आज तारीख......................... को किया गया।

''द्वितीय पक्षकार'' ने उपरोक्त प्रथम पक्षकार को मसालची, वर्ग–IV (अराजपत्रित) लगाया है और प्रथम पक्षकार ने मसालची के रुप में पंचायती राज प्रशिक्षण संस्थान में संविदा के आधार पर निम्नलिखित निबन्धन और शर्तों पर सेवा करने के लिए सहमति दी हैः–

1. यह कि प्रथम पक्षकार मसालची, वर्ग–IV (अराजपत्रित) के रूप में.................... से प्रारम्भ होने और.............. को समाप्त होने वाले दिन तक एक वर्ष की अवधि के लिए द्वितीय पक्षकार की सेवा में रहेगा। यह विनिर्दिष्ट रूप से उल्लिखित किया गया है और दोनों पक्षकारों द्वारा करार पाया गया है कि प्रथम पक्षकार की द्वितीय पक्षकार के साथ संविदा, आखिरी कार्य दिवस अर्थात्.......... को स्वंयमेव ही पर्यवसित (समाप्त) हो जाएगी तथा सूचना नोटिस आवश्यक नहीं होगाः

   परन्तु संविदा अवधि में वर्षानुवर्ष आधार पर विस्तारण / नवीकरण के लिए सम्बद्ध विभागाध्यक्ष यह प्रमाण–पत्र जारी करेगा कि संविदा पर नियुक्त व्यक्ति की सेवा और आचरण वर्ष के दौरान संतोषजनक रहा है और केवल तभी उसकी संविदा अवधि नवीकृत / विस्तारित की जाएगी।

2. प्रथम पक्षकार की संविदात्मक रकम 6200 / –रुपए प्रतिमास होगी।

3. प्रथम पक्षकार की सेवा पूर्णतया अस्थाई आधार पर होगी। यदि संविदा पर नियुक्त व्यक्ति का कार्य / आचरण ठीक नहीं पाया जाता है तो नियुक्ति पर्यवसित (समाप्त) की जाने के लिए दायी होगी।

4. संविदा पर नियुक्त व्यक्ति, एक कैलेण्डर वर्ष में एक मास की सेवा पूरी करने के पश्चात् एक दिन के आकस्मिक अवकाश, दस दिन के चिकित्सा अवकाश और पांच दिन के विशेष अवकाश के लिए हकदार होगा। संविदा पर नियुक्त महिला कर्मचारी को दो जीवित बच्चों तक एक सौ अस्सी दिन का प्रसूति अवकाश दिया जा सकेगा। संविदा पर नियुक्त महिला पूरी सेवा के दौरान, गर्भपात हो जाने सहित गर्भपात कराने की दशा में, प्राधिकृत चिकित्सा अधिकारी द्वारा जारी चिकित्सा प्रमाण–पत्र प्रस्तुत करने पर पैंतालीस दिन से अनधिक प्रसूति अवकाश (जीवित बच्चों की संख्या का विचार किए बिना) के लिए भी हकदार होगी। संविदा पर नियुक्त कर्मचारी चिकित्सा प्रतिपूर्ति और एल0टी0सी0 आदि के लिए हकदार नहीं होगा/होगी। संविदा पर नियुक्त व्यक्ति को उपरोक्त के सिवाय किसी अन्य प्रकार का कोई अवकाश अनुज्ञात नहीं होगा।

अनुपभुक्त आकस्मिक अवकाश, चिकित्सा अवकाश और विशेष अवकाश एक कलैण्डर वर्ष तक संचित किया जा सकेगा और आगामी कलैण्डर वर्ष के लिए अग्रनीत नहीं किया जाएगा।

5. नियन्त्रक अधिकारी के अनुमोदन के बिना कर्त्तव्य से अनधिकृत अनुपस्थिति से स्वतः ही संविदा का पर्यवसान (समापन) हो जाएगा। तथापि आपवादिक मामलों में जहां पर चिकित्सा आधार पर कर्त्तव्य से अनधिकृत अनुपस्थिति के हालात संविदा पर नियुक्त व्यक्ति के नियन्त्रण से बाहर हो तो उसके नियमितिकरण के मामले में विचार करते समय ऐसी अवधि अपवर्जित नहीं की जाएगी किन्तु पदधारी को इस बाबत समय पर नियन्त्रक प्राधिकारी को सूचित करना होगा। तथापि संविदा पर नियुक्त व्यक्ति कर्तव्य से अनुपस्थिति की ऐसी अवधि के लिए संविदात्मक रकम का हकदार नहीं होगा। तथापि संविदा पर नियुक्त व्यक्ति कर्त्तव्य से अनुपस्थिति की ऐसी अवधि के लिए संविदात्मक रकम का हकदार नहीं होगाः

परन्तु उसे सरकार के प्रचलित अनुदेशों के अनुसार, चिकित्सा अधिकारी द्वारा जारी किए गए बीमारी/आरोग्य प्रमाण–पत्र को प्रस्तुत करना होगा।

6. संविदा के आधार पर नियुक्त पदधारी जिसने तैनाती के एक स्थान पर तीन वर्ष का कार्यकाल पूर्ण कर लिया हो, आवश्यकता के आधार पर स्थानान्तरण हेतु पात्र होगा/होगी, जहां भी प्रशासनिक आधारों पर अपेक्षित हो।

7. चयनित अभ्यर्थी को सरकारी/रजिस्ट्रीकृत चिकित्सा व्यवसायी से अपना आरोग्य प्रमाण–पत्र प्रस्तुत करना होगा। महिला अभ्यर्थियों की दशा में, बारह सप्ताह से अधिक की गर्भावस्था प्रसव होने तक, उसे अस्थाई तौर पर अनुपयुक्त बना देगी। ऐसी महिला अभ्यर्थी का किसी प्राधिकृत चिकित्सा अधिकारी/व्यवसायी से उपयुक्तता के लिए पुनः परीक्षण करवाया जाना चाहिए।

8. संविदा पर नियुक्त व्यक्ति का यदि अपने पदीय कर्त्तव्यों के सम्बन्ध में दौरे पर जाना अपेक्षित हो, तो वह उसी दर पर, जैसे कि नियमित प्रतिस्थानी पदधारी को पद के वेतनमान के न्यूनतम पर लागू है, यात्रा भत्ते/दैनिक भत्ते का हकदार होगा/होगी।

9 संविदा पर नियुक्त व्यक्ति (व्यक्तियों) को कर्मचारी सामूहिक बीमा स्कीम के साथ–साथ ई0पी0एफ0/जी0पी0एफ0 भी लागू नहीं होगा।

इसके साक्ष्यस्वरूप **प्रथम पक्षकार** और **द्वितीय पक्षकार** ने साक्षियों की उपस्थिति में इसमें सर्वप्रथम उल्लिखित दिन, मास और वर्ष को अपने–अपने हस्ताक्षर कर दिए हैं।

साक्षियों की उपस्थिति मेंः

1............................

....

....

(नाम व पूरा पता)

(प्रथम पक्षकार के हस्ताक्षर)

साक्षियों की उपस्थिति में:

1.............................

....

....

(नाम व पूरा पता)

(द्वितीय पक्षकार के हस्ताक्षर)

————————

[*Authoritative English Text of this Department Notification No.PCH-HB(2)11/2017-40456-87 dated 7-7-18 as required under clause (3) of article 348 of the Constitution of India.*].

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-9, the 7th July, 2018

No. PCH-HB(2)11/2017.—In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor, is pleased to make the Recruitment and Promotion Rules for the post of **Masalchi, Class-IV** (Non-Gazetted) in the Department of Panchayati Raj, Himachal Pradesh, as per **Annexure-"A"** attached to this Notification, namely:—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Panchayati Raj Department, Masalchi, Class-IV (Non-Gazetted) Recruitment and Promotion Rules, 2018.

(2) These rules shall come into force from the date of publication in the Rajpatra, e-gazzette, Himachal Pradesh.

By order,
Sd/-
(R. N. BATTA),
Secretary,
Panchayati Raj.

————————

ANNEXURE-'A'

RECRUITMENT AND PROMOTION RULES FOR THE POST OF MASALCHI, CLASS-IV, (NON-GAZETTED) IN THE DEPARTEMNT OF PANCHAYATI RAJ, HIMACHAL PRADESH)

1. Name of Post.— Masalchi

2. Number of Post(s).— 03 (Three)

3. Classification.— Class-IV (Non-Gazetted)

4. Scale of Pay.— (i) *Pay band for regular incumbents*: Pay Band ₹ 4900-10680 + ₹ 1300/- Grade Pay (After 02 years of services Grade Pay1650/-)

(*ii*) *Emoluments for Contract Employee(s)* : ₹6200/-P.M. as per details given in Col. No. 15-A.

5. Whether "Selection" Post or "Non-Selection" Post.— Not applicable

6. Age for direct recruitment.— Between 18 to 45 years :

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the government including those who have been appointed on *adhoc* or on contract basis:

Provided further that if a candidate appointed on *adhoc* basis had become overage on the date when he/she was appointed as such he/she shall not be eligible for any relaxation in the prescribed age limit by virtue of his such *adhoc* or contract appointment:

Provided further that upper age limit is relaxable for Scheduled Castes/Scheduled Tribes/other categories of persons to the extent permissible under the general or special order(s) of the Himachal Pradesh Government:

Provided further that the employees of all the Public Sector Corporations and Autonomous Bodies who happened to be Government Servants before absorption in Public Sector Corporations/ Autonomous Bodies at the time of initial constitutions of such Corporations/Autonomous Bodies shall be allowed age concession in direct recruitment as admissible to Government servants. This concession will not however be admissible to such staff of the Public Sector Corporations/ Autonomous Bodies who were/are subsequently appointed by such Corporation/Autonomous Bodies after initial constitution of the Public Sector Corporations/Autonomous Bodies.

Note.—Age limit for direct recruitment will be reckoned on the first day of the year in which the Post(s) is/are advertised for inviting applications or notified to the Employment Exchanges or as the case may be.

7. Minimum Educational and other Qualifications required for direct recruit(s).— (a) ESSENTIAL QUALIFICATION(s).—(i) Middle pass or its equivalent from a recognized Board of School Education.

(ii) Post qualification experience of at least one year as an attendant in the Hotel registered with the Tourism Department of Himachal Pradesh.

(b) DESIRABLE QUALIFICATION(S).—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the Pradesh.

8. Whether age and educational qualification(s) prescribed for direct recruit(s) will apply in the case of the promotee(s).— *Age* : Not applicable.

Educational Qualification : N.A.

9. Period of Probation, if any.— (*a*) *Direct Recruitment* : (i) Two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

(ii) No probation in the case of appointment on contract basis, tenure basis, re-employment after superannuation and absorption.

(*b*) *Transfer/Secondment.*— No probation

10. Method(s) of recruitment, whether by direct recruitment or by promotion, secondment, transfer and the percentage of post (s) to be filled in by various methods.— 100% by direct recruitment on a regular basis or recruitment on contract basis, as the case may be, failing which by transfer/on secondment basis.

11. In case of recruitment by promotion, secondment, transfer, grade from which promotion secondment/transfer is to be made.—By transfer/on secondment basis from amongst the incumbents of this post working in the identical pay scale from the other Himachal Pradesh Government Departments.

12. If a Departmental Promotion Committee exists, what is its Composition?.—(*a*) *Departmental Promotion Committee* : Not applicable.

(*b*) *Departmental Confirmation Committee :* Not applicable.

13. Circumstances under which the Himachal Pradesh Public Service Commission is to be consulted in making Recruitment.— As required under the law.

14. Essential Requirement for a direct recruitment.— A candidate must be a citizen of India.

15. Selection for appointment to post by direct recruitment.—Selection for appointment to the post in the case of contract appointment shall be made on the basis of merit of prescribed educational qualification followed by evaluation as specified in **Appendix-I** appended to these rules.

15-A Selection for appointment to the post by contract recruitment.— Notwithstanding anything contained in these Rules, contract appointments to the post will be made subject to the terms and conditions given below:—

(I) CONCEPT.—(*a*) Under this policy the Masalchi, in the Panchayati Raj Department will be engaged on contract basis initially for one year, which may be extendable on year to year basis:

Provided that for extension/renewal of contract period on year to year basis, the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed/extended.

(*b*) **POST FALLS WITHIN THE PURVIEW OF THE H.P. STAFF SELECTION COMMISSION.—**The Director, Panchayati Raj after obtaining the approval of the Government to fill up the vacant posts on contract basis will place the requisition with the concerned recruiting agency i.e. the Himachal Pradesh Staff Selection Commission.

(c) The selection will be made in accordance with the eligibility conditions prescribed in these Rules.

(II) CONTRACTUAL EMOLUMENTS.—The Masalchi appointed on contract basis will be paid consolidated fixed contractual amount @6200/- P.M. (which shall be

equal to minimum of the pay band + grade pay). An amount of Rs.186/- (3% of the minimum of Pay Band + Grade Pay of the post) as annual increase in contractual emoluments for subsequent years will be allowed if contract is extended beyond one year."

(III) APPOINTING/ DISCIPLINARY AUTHORITY.—The Director, Panchayati Raj H.P. will be appointing and disciplinary authority.

(IV) SELECTION PROCESS.—Selection for appointment to the post in the case of contract appointment shall be made on the basis of merit of prescribed educational qualification followed by evaluation as specified in **Appendix-I** appended to these rules.

(V) COMMITTEE FOR SELECTION OF CONTRACTUAL APPOINTMENTS.—As may be constituted by the concerned recruiting agency *i.e.* Himachal Pradesh Staff Selection Commission from time to time.

(VI) AGREEMENT.—After selection of a candidate, he/she shall sign an agreement as per **Appendix-II** appended to these Rules.

(VII) TERMS AND CONDITIONS.—(*a*) The contract appointee will be paid fixed contractual amount @ Rs.6200/- per month (which shall be equal to minimum of the Pay band + Grade pay). The Contract Appointee will be entitled for increase in contractual amount @ Rs.186/- (3% of the minimum of pay band + grade pay of the post) for further extended years and no other allied benefits such as senior/ selection scales etc. will be given."

(*b*) The service of the Contract Appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

(*c*) "The Contract Appointee will be entitled for one day's casual leave after putting one month service, 10 days' medical leave and 5 days' special leave, in a Calendar year. A female Contract appointee with less than two surviving children may be granted maternity leave for 180 days. A female contract appointee shall also be entitled for maternity leave not exceeding 45 days (irrespective of the number of surviving children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. A contract employee shall not be entitled for medical re-imbursement and LTC etc. No leave of any other kind except above is admissible to the contract appointee.

Un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year."

(*d*) Unauthorized absence from the duties without the approval of the Controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for un-authorized absence from duty were beyond his/her control on medical grounds, such period shall not be excluded while considering his/her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time. However, the contract appointee shall not be entitled for contractual amount for this period of absence from duty:

Provided that he/she shall submit the certificate of illness/fitness issued by the Medical Officer, as per prevailing instructions of the Government.

(*e*) An official appointed on contract basis who have completed three years tenure at one place of posting will be eligible for transfer on need basis wherever required on administrative grounds.

(*f*) Selected candidate will have to submit a certificate of his/her fitness from a Govt./Registered Medical Practitioner. Women candidate pregnant beyond 12(twelve) weeks will stand temporarily unfit till the confinement is over. The women candidate will be re examined for fitness from an authorized medical officer/practitioner.

(*g*) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular official at the minimum of the pay scale.

(*h*) Provisions of service rules like FR, SR, Leave Rules, GPF Rules, Pension Rules and Conduct Rules etc. as are applicable in case of regular employees will not be applicable in case of contract appointees. The Employees Group Insurance Scheme as well as EPF/GPF will also not be applicable to the contract appointe(s).

16. Reservation.—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/Schedules Tribes/Other Backward Classes/other categories of persons issued by the Himachal Pradesh Government from time to time .

17. Departmental Examination.—Not applicable.

18. Power to relax.—Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the H.P. Public Service Commission relax any of the provision(s) of these Rules with respect to any Class or Category of person(s) or post(s).

APPENDIX-I FOR CLASS-IV POST		
1.	**WRITTEN TEST** Merit of minimum educational qualification, in terms of the Recruitment and Promotion Rules, shall be calculated as under:— {Percentage of marks obtained in written examination to be calculated out of 85 marks. For example, a candidate getting 50% marks in written examination will be given 42.5 marks}	**85 Marks**
2.	Evaluation of candidate to be made in the following manner:— (i) Belonging to notified Backward Area or Panchayat, as the case may be **=01 Mark** (ii) Land less family/family having land less than 01 Hectare to be certified by the concerned Revenue Authority **=02 Mark**	**15 Marks**

	(iii) Non-employment Certificate to the effect that none of the family members is in Government/Semi-Government service **=2.5 Marks** (iv) Differently abled persons with more than 40% impairment/ disability/infirmity **= 01 Mark** (v) NSS(atleast one year) certificate holders in NCC/The Bharat Scout and Guide/Medal winner in National Level sports competitions **= 01 Mark** (vi) BPL family having annual income (from all sources) below ₹40,000/- or as prescribed by the Govt. from time to time **= 2.5 Marks** (vii) Widow/divorced/destitute/single woman **= 1.5 Mark** (viii) Single daughter/Orphan **= 01 Mark** (ix) Experience upto a maximum of 05 years in Govt./Semi-Govt. Organization relating to the post applied for (0.5 marks only for each completed year) **=2.5 Marks**	

APPENDIX-II

Form of contract/ agreement to be executed between the Masalchi, Class-IV, (Non-Gazetted) in the Panchayati Raj Department and the Government of Himachal Pradesh, Director, Panchayati Raj (Designation of Appointing Authority).

The agreement is made on this.....………day of.………............in the year……………Between Sh./Smt……………………………………………Son/ Daughter of Sh……………………………………………r/o……………………………………………………

Contract appointee (hereinafter called the FIRST PARTY), AND The Governor of Himachal Pradesh through Director Panchayati Raj, Himachal Pradesh (here-in-after the SECOND PARTY).

Whereas, the SECOND PARTY has engaged the aforesaid FIRST PARTY and the FIRST PARTY has agreed to serve as a Masalchi, Class-IV, (Non-Gazetted) in the Panchayati Raj Training Institute on contract basis on the following terms & conditions:—

1. That the FIRST PARTY shall remain in the service of the SECOND PARTY as a Masalchi, Class-IV, (Non-Gazetted) in the Panchayati Raj Department for a period of one year commencing on day of ……………….and ending on the day of------------------------------ It is specifically mentioned and agreed upon by both the parties that the contract of the FIRST PARTY with SECOND PARTY notice shall *ipso-facto* stand terminated on the last working day *i.e* on------------------------------ and information notice shall not be necessary:

   Provided that for further extension/renewal of contract period the HOD shall issue a certificate that the service and conduct of the contract appointee was satisfactory during the year and only then the period of contract is to be renewed/extended.

2. The contractual amount of the FIRST PRATY on his first appointment will be ₹6200/- P.M.

3. The service of FIRST PARTY will be purely on temporary basis. The appointment is liable to be terminated in case the performance/ conduct of the contract appointee is not found good or if a regular incumbent is appointed/posted against the vacancy for which the first party was engaged on contract.

4. "The Contract Appointee will be entitled for one day's casual leave after putting one month service, 10 days' medical leave and 5 days' special leave, in a Calendar year. A female Contract appointee with less than two surviving children may be granted maternity leave for 180 days. A female contact appointee shall also be entitled for maternity leave not exceeding 45 days(irrespective of the number of surviving children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. A contract employee shall not be entitled for medical re-imbursement and LTC etc. No leave of any other kind except above is admissible to the contract appointee.

   Un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year."

5. Unauthorized absence from the duty without the approval of the controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for un-authorized absence from duty where beyond his/her control on medical grounds, such period shall not be excluded while considering his/her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time. However, the contract appointee shall not be entitled for contractual amount for this period of absence from duty:

   Provided that he/she shall submit the certificate of illness/fitness issued by the Medical Officer, as per prevailing instructions of the Government.

6. An official appointed on contract basis, who have completed three years tenure at one place of posting will be eligible for transfer on need based basis wherever required on administrative grounds.

7. Selected candidate will have to submit a certificate of his/her fitness from a Government/Registered Medical Practitioner. In case of women candidates pregnancy beyond twelve weeks will render her temporarily unfit till the confinement is over. The women candidate should be re-examined for fitness from an authorized Medical Officer/Practitioner.

8. Contract appointee shall be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counter-part official at the minimum of pay scale.

9. The Employees Group Insurance Scheme as well as EPF/GPF will not be applicable to contractual appointee(s).

IN WITNESS the FIRST PARTY AND SECOND PARTY have herein to set their hands the day, month and year first, above written.

1. IN THE PRESENCE OF WITNESS :

Signature of witness.
(Name & Full Address)

(Signature of the FIRST PARTY)
(Name and Full Address)

2. IN THE PRESENCE OF WITNESS :

Signature of witness.
(Name & Full Address)

(Signature of the SECOND PARTY)
(Name and Full Address)

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-2, the 17th July, 2018

File No. RDD-XEN/2018-e-Tendering.—In pursuance of the Notification No. DIT-F(5)4/2009-e-Proc-13 dated 1st June, 2018 issued by the Department of Information Technology, Himachal Pradesh, it is hereby decided that Rural Development and Panchayati Raj Department, Government of Himachal Pradesh and Panchayati Raj Institutions shall henceforth adopt e-Procurement system in respect of goods, services and for executing works with estimated value of Rs. 5 Lakh or above. It is also informed that Award of Contract (AoC) details shall necessarily be entered in the e-Procurement Portal immediately after finalization of Tenders.

These instructions shall apply to procurement as per provisions of HPFR under rules 101, 112 &122 and shall not apply to the procurement made through COS/GEM. The funds, if any, required for this purpose, shall be met out of various contingencies available at Block level. Tender will be floated by Assistant Engineer of the concerned blocks.

By order,

(Dr. R.N. BATTA),
Secretary (RD&PR).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA 171 001

NOTIFICATION

Shimla, the 11th July, 2018

No. HHC/GAZ/14-237/99.—Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 05 days commuted leave *w.e.f.* 18-06-2018 to 22-06-2018 in favour of Shri Rajeev Bali, Additional District and Sessions Judge (I), Kangra at Dharamshala, H.P.

Certified that Shri Rajeev Bali has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Shri Rajeev Bali would have continued to hold the post of Additional District and Sessions Judge (I), Kangra at Dharamshala, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th July, 2018

No. HHC/GAZ/14-331/2013.—Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 03 days commuted leave *w.e.f.* 28-05-2018 to 30-05-2018 in favour of Ms. Madhvi Singh, Civil Judge-*cum*-JMIC, Rajgarh, District Sirmaur, H.P.

Certified that Ms. Madhvi Singh had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Madhvi Singh would have continued to hold the post of Civil Judge-*cum*-JMIC, Rajgarh, District Sirmaur, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th July, 2018.

No. HHC/GAZ/14-324/2011.—Hon'ble the Acting Chief Justice has been pleased to grant 11 days earned leave on and *w.e.f.* 16-07-2018 to 26-07-2018 with permission to prefix Sunday falling on 15-07-2018 in favour of Shri Vishal Bhamnotra, Mobile Traffic Magistrate, Bilaspur & Hamirpur at Bilaspur, H.P.

Certified that Shri Vishal Bhamnotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Shri Vishal Bhamnotra would have continued to hold the post of Mobile Traffic Magistrate, Bilaspur & Hamirpur at Bilaspur, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th July, 2018

No. HHC/GAZ/14-343/2014.—Hon'ble the Acting Chief Justice has been pleased to grant 13 days earned leave *w.e.f.* 16-07-2018 to 28-07-2018 with the permission to affix Sundays falling on 15-07-2018 and 29-07-2018 in favour of Sh. Baljeet, Mobile Traffic Magistrate, Shimla and Kinnaur at Shimla, H.P.

Certified that Sh. Baljeet is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Baljeet would have continued to hold the post of Mobile Traffic Magistrate, Shimla and Kinnaur at Shimla, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th July, 2018

No. HHC/GAZ/14-335/2013.—Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 01 day commuted leave for 18-06-2018 in favour of Sh. Vikas Gupta, Senior Civil Judge-*cum*-JMIC, Court No. IV, Anni, District Kullu, H.P.

Certified that Sh. Vikas Gupta has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Vikas Gupta would have continued to hold the post of Civil Judge-*cum*-JMIC, Court No. IV, Anni, District Kullu, H.P. but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th July, 2018

No. HHC/GAZ/14-355/2015.—Hon'ble the Acting Chief Justice has been pleased to grant 09 days earned leave *w.e.f.* 20-07-2018 to 28-07-2018 with the permission to suffix Sundays falling on 29-07-2018 in favour of Sh. Kuldeep Sharma, Civil Judge-*cum*-JMIC, Court No. II, Sundernagar, District Mandi, H.P.

Certified that Sh. Kuldeep Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Kuldeep Sharma would have continued to hold the post of Civil Judge-*cum*-JMIC, Court No. II, Sundernagar, District Mandi, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th July, 2018

No.HHC/GAZ/14-227/96-I.—Hon'ble the Acting Chief Justice has been pleased to grant 09 days earned leave *w.e.f.* 23-07-2018 to 31-07-2018 with permission to prefix Sunday falling on 22-07-2018 in favour of Sh. Bahadur Singh, District and Sessions Judge, Bilaspur, H.P.

Certified that Sh. Bahadur Singh is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Bahadur Singh would have continued to hold the post of District and Sessions Judge, Bilaspur, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th July, 2018

No.HHC/GAZ/14-261/03-I.—Hon'ble the Acting Chief Justice has been pleased to grant 10 days earned leave *w.e.f.* 16-7-2018 to 25-7-2018 with permission to prefix Sunday falling on 15-7-2018 in favour of Smt. Parveen Chauhan, Sr. Civil Judge-*cum*-CJM, Bilaspur, H.P.

Certified that Smt. Parveen Chauhan is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Parveen Chauhan would have continued to hold the post of Sr. Civil Judge-*cum*-CJM, Bilaspur, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla the 16th July, 2018

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMIC, Bilaspur, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-CJM, Bilaspur, H.P. and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of establishment attached to the aforesaid Court during earned leave period of Smt. Parveen Chauhan, Sr. Civil Judge-cum-CJM, Bilaspur, H.P. *w.e.f.* 16-7-2018 to 25-7-2018 with permission to prefix Sunday falling on 15-7-2018 or till she returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th July, 2018

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM, Rampur Bushahr, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, H.P. and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of establishment attached to the aforesaid Court during medical leave period of Sh. Partap Singh Thakur, Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, H.P. or till he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th July, 2018

No. HHC/GAZ/14-324/2011.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMIC, Bilaspur, H.P. as Drawing and Disbursing Officer in respect of the Court of Mobile Traffic Magistrate, Bilaspur & Hamirpur at Bilaspur, H.P. and also the Controlling Officer for the purpose of Salary T.A. etc. in respect of the aforesaid Court under Major head "2014 Administration of Justice" during the earned leave period of Sh. Vishal Bhamnotra, Mobile Traffic Magistrate, Bilaspur & Hamirpur at Bilaspur, H.P. *w.e.f.* 16-07-2018 to 26-07-2018 with permission to prefix Sunday falling on 15.07.2018 or until he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th July, 2018

No.HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009, has been pleased to declare the Civil Judge-*cum*-JMIC (V), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of Mobile Traffic Magistrate, Shimla and Kinnaur at Shimla, H.P. and also the Controlling Officer for the purpose of T.A. etc. in respect of establishment attached to the aforesaid court under head "2014–Administration of Justice" during the earned leave period of Sh. Baljeet, Mobile Traffic Magistrate, Shimla and Kinnaur at Shimla, H.P. *w.e.f.* 16-07-2018 to 28-07-2018 with permission to affix Sundays falling on 15-07-2018 and 29-07-2018 or till he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th July, 2018

No. HHC/Admn.16 (34)89-II.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5 (vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Rita, Advocate, Chamba as Oath

Commissioner at Chamba, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

CHANGE OF NAME

I, Neetu w/o Munish Kumar, resident of VPO Mohtli,Tehsil Indora, District Kangra, declare that my actual and correct name is Indu Bala but in the school record of my children has been written as Neetu which is incorrect. Concerned note.

NEETU,
w/o Munish Kumar, resident of VPO Mohtli,
Tehsil Indora, District Kangra, H.P.

शुद्धि–पत्र

दिनांक सोमवार, 16 जुलाई, 2018 को प्रकाशित ई0–गजट संख्या 80–राजपत्र में पृष्ठ संख्या 3081–3082 **के स्थान पर** 3081–A व 3082–A **पढ़ा जाये।**

हस्ताक्षरित / –
उप–नियन्त्रक,
मुद्रण तथा लेखन सामग्री विभाग,
शिमला–171 005.